F.No. 528/31/98-CUS (TU)

Government of India

Ministry of Finance, Department of Revenue

(Tariff Unit), New Delhi

Subject: Leviability of anti- dumping duty on Acrylic Tow and Acrylic Top.

As per notification No. 81/97-Cus dated 24.10.97 acrylic fibre falling under heading 55.03 of the first schedule to the Custom Tariff Act, 1975 is leviable to anti-dumping duty.

- 2. On the basis of a report that Acrylic Tow and Acrylic Top are sought to be cleared without payment of antidumping duty, Board in consultation with MOC has decided that Acrylic Top and Acrylic Tow are also leviable to anti-dumping duty.
- 3. Past clearance, if any may also be reviewed in light of this clarification.

Sd/-(S.C. Choudhury) Director (Customs)